

**THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL):** Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i) Summary of Actuals for 1987-88, Budget Estimates and Revised Estimates for 1988-89 and Budget Estimates for the year 1989-90 of the Air India.  
[Placed in Library. See No. LT-8146/89]

(ii) Summary of Budget Estimates for Revenue and Expenditure for the year 1989-90 of the Air India.  
[Placed in Library. See No. LT-8145/89].

I. A copy (in English and Hindi) of the Ministry of Civil Aviation and Tourism Notification No. Sec. 9.2.13, dated the 26th May, 1989, publishing the National Airports Authority (General Management, Entry for Ground Handling of Air Transport Services) Regulations, 1989, under section 40 of the National Airports Authority Act, 1985.  
[Placed Library, See No. LT-8144/89].

**Notifications of the Ministry of Finance (Department of Revenue)**

**THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI):** I lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962 together with explanatory memoranda on the Notifications:—

(1) G.S.R. No. 533(E) dated the 12th May, 1989 prescribing effective rates of auxiliary duties of customs on goods in supersession of the notification No. 104/89-Customs dated the 1st March, 1989.

(2) G.S.R. No. 534(E) dated the 12th May, 1989 exempting from auxiliary duty of customs on specified goods in supersession of the notification No. 105-89-Customs dated 1st March, 1989.

(3) G.S.R. No. 535(E) dated the 12th May, 1989 exempting from auxiliary duty of customs on certain goods which are wholly or partially exempt from basic duty in supersession of Notification No. 106/89-Customs dated the 1st March, 1989.

(4) G.S.R. No. 536(E) dated the 12th May, 1989 exempting from auxiliary duty in excess of 5 per cent ad-valorem on specified goods, in supersession of Notification No. 107/89-Customs dated the 1st March, 1989.

(5) G.S.R. No. 537(E) dated the 12th May, 1989 exempting from auxiliary duty in excess of 5 per cent ad-valorem on certain goods which are partially exempt from basic duty in supersession of Notification No. 108/89-Customs dated the 1st March, 1989.

(6) G.S.R. No. 538(E) dated the 12th May, 1989 exempting from auxiliary duty in excess of 30 per cent ad-valorem on specified goods, in supersession of Notification No. 109/89-Customs dated the 1st March, 1989.

(7) G.S.R. No. 539(E) dated the 12th May, 1989 exempting from auxiliary duty in excess of 30 per cent ad-valorem on certain goods which are partially exempt from basic duty in supersession of Notification No. 110/89-Customs dated 1st March, 1989.

(8) G.S.R. No. 540(E) dated the 12th May, 1989 fixing the level of auxiliary duty on component parts of simulators of aeroplanes etc., in supersession of Notification No. 111/89-Customs Act, 1962, dated the 1st March, 1989.

(9) G.S.R. No. 541(E) dated the 12th May, 1989 exempting from auxiliary duty on exposed cinematographic film, in supersession of Notification No. 112/89-Customs, dated the 1st March, 1989.

(10) G.S.R. No. 542(E) dated the 12th May 1989, fixing the rate of auxiliary duty on component part of medical electronic equipments in supersession of Notification No. 113/89-Customs dated the 1st March, 1989.

(11) G.S.R. No. 543(E) dated the 12th May, 1989, fixing the level of auxiliary duty on component parts of machinery imported for initial setting up etc. of specified machinery, in supersession of Notification No. 114/89-Customs dated the 1st March, 1989.

(12) G.S.R. No. 544(E) dated the 12th May, 1989, fixing the level of auxiliary duty on copper wire bars etc., produced out of copper reverts etc., exported earlier in supersession of Notification No. 115/89-Customs dated the 1st March, 1989 and 146/89-Customs dated the 25th April, 1989.

(13) G.S.R. No. 545(E) dated the 12th May, 1989 to provide exemption from special excise duty on all imported goods in supersession of Notification No. 113089-Customs dated the 1st March, 1989.

(14) G.S.R. No. 581(E) dated the 31st May, 1989 Notifying the 64 items when used for export production for determining the Duty Drawback Rates effective from 1st June, 1989.

(15) G.S.R. No. 584(E) dated the 1st June, 1989 amending notification No. 77/86-Customs and 136/86-Customs both dated the 17th February, 1986 so as to in-

crease basic customs duty on, specified chemicals falling within Chapter 29 namely Dicetylphthalate, dibutyl meleate, dioctyl meleate, dicotyl adipate, dioctyl sebacate, dioctyl azelate, trioctyl trimellitate, dibutylphthalate and diethylphthalate and "compound plasticizers not elsewhere specified" falling within Chapter 38 from the existing 70 per cent ad valorem to 80 per cent ad valorem.

(16) G.S.R. No' 656(E) dated the 30th June, 1989 prescribing a basic customs duty of 25 per cent on specified goods imported for the purposes of off-shore oil exploration/exploitation.

(17) G.S.R. No. 657(E) dated the 30th June, 1989, seeking to fix 5 per cent auxiliary duty of customs in respect of goods imported for the purposes of off-shore oil exploration/exploitation as are covered by Notification No. 196/89-Customs (G.S.R. No. 656(E) dated the 30th June, 1989).

(18) G.S.R. No. 677(E) and 678(E) dated the 4th July, 1989, seeking to provide a concessional rate of customs duty of 25 per cent ad valorem on jirat a raw material used in the manufacture of agarbati.

[Placed in Library, See No. LT-8166/89 for (1) to (18)]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 552, dated the 16th May, 1989 appointing the 1st of June, 1989, on which the provision of Section 51 of the Finance Act, 1989, would come into force under section 41 of the said Act together with the Explanatory Memorandum on the Notification. (Placed in Library. See No. LT-8161/89]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 49 of the Finance Act, 1989, together with an explanatory memoranda on the Notifications:—

(1) G.S.R. No. 601(E) dated the 8th June, 1989, seeking to bring into force the provisions of Chapter V of the Finance Act, 1989 relating to Inland Air Travel Tax with effect from the 1st July, 1989.

(2) G.S.R. No. 602(E) dated the 8th June, 1989 authorising every carrier undertaking the carriage of passengers on inland journey to collect the Inland Air Travel Tax. [Placed in Library, See No. LT-8162/89].

(3) G.S.R. No. 603(E) dated the 8th June 1989, exempting the cancer patients, when travelling for their treatment, infants, blind persons, invalid passengers (stretcher cases) from the payment of Inland Air Travel Tax subject to specified conditions. [Placed in Library. See No. LT-8163/89].

(4) G.S.R. No. 646(E) dated the 27th June, 1989 publishing the Inland Air Travel Tax Rules, 1989. [Placed in Library. See No. LT-8164/89].

(5) G.S.R. No. 661(E) dated the 30th June 1989 seeking to exempt the following categories of passengers from payment of the whole of the Inland Air Travel Tax:—

(i) Members of Diplomatic Missions in India holding Diplomatic status and their families;

(ii) Career Consular Officers of foreign consulate in India and their families;

(iii) Officials of the United Nations in India or any specialised agency of the United Nations in India and their families who are not nationals of, or permanently resident in India.

(6) G.S.R. No. 662(E) dated the 30th June, 1989, exempting passengers from payment of inland air travel tax when travelling in a flight chartered by the Central Government, State Government or any Corporation owned or controlled by the Central or any State Government where no individual fares are charged from any passenger and the flight is for official purpose.

(7) G.S.R. No. 663(E) dated the 30th June, 1989 seeking to exempt the passengers from payment of inland air travel tax when travelling on specified routes in the inaccessible parts of the country.

[Placed in Library, See No. LT-8165/89 for (5) to (7) ]

## REPORT AND MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI A. G. KULKARNI (Maharashtra): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports and Minutes of the Committee on Public Undertakings:—

(i) Sixtieth Report on State Trading Corporation of India Limited and Minutes of the sitting of the Committee relating thereto.

(ii) Sixty-fourth Report on action taken by Government on the recommendations contained in their Forty-sixth Report on Bharat Gold Mines Limited.